

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 062/2158/2020

This the 12th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Muhammad Subhan Mir age 50 years, No. 825/S EXK-791643, S/o Ghulam Rasool Mir R/o Liderwan, Trehgam, Kupwara.

.....Applicant

(Advocate: Mr. Javed Iqbal – Not present)

Versus

1. State of Jammu and Kashmir through Principal Secretary to Government, Home Department, Civil Secretariat, Jammu/Srinagar.
2. Director General of Police, J&K Jammu/Srinagar.
3. Deputy Inspector General of Police (Central) Kashmir Range, Srinagar.
4. Senior Superintendent of Police, Srinagar.
5. Station House Officer (SHO) Police Station Karan Nagar, Srinagar.

.....Respondents

(Advocate: None)

O R D E R

[O R A L]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

1. As per report of Court Officer, mobile number of learned counsel for the applicant is not available. Today, nobody is present on behalf of applicant, though the case was reflected in the cause list. The matter pertains to transfer of the applicant in the year 2011. Therefore, by passage of time, the case has become infructuous. As such, TA is dismissed as infructuous. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-